



ITEM NO.37

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) Nos.1475-1478/2025

[Arising out of impugned final judgment and order dated 20-12-2024 in CRLA No.3272/2011, CRLA No.3448/2011, CRLA No.3807/2011 and CRLA No.3873/2011 passed by the High Court of Judicature at Allahabad]

SHIV ADHAR & ANR.

Petitioners

VERSUS

STATE OF UTTAR PRADESH

Respondent

[PETITIONERS ARE IN JAIL]

(With I.A. No.16621/2025-EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 7656-7657/2025 (II)

(With I.A. No.121786/2025-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and I.A. No.121787/2025-EXEMPTION FROM FILING O.T.)

Date : 20-05-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :Mr. Rishi Malhotra, Sr. Adv.
Ms. Ansuiya, Adv.
Mr. Shivaansh Maini, Adv.
Ms. Sweta Rani, AOR

Mr. Rishi Malhotra, Sr. Adv.
Ms. Ansuiya, Adv.
Mr. Shivaansh Maini, Adv.
Mr. Prem Malhotra, AOR

For Respondent(s) : Ms. Srishti Singh, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

1. Leave granted.
2. Trial court records be requisitioned.
3. Registry is directed to provide soft copies of the records of the trial court to the advocates-on-record for the parties.
4. Since the appellants are septuagenarians and have been incarcerated for over 11 years, we are inclined to grant interim bail to the appellants subject to such terms and conditions to be fixed by the trial court. Ordered accordingly.
5. List these criminal appeals in due course.

(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)